

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)**

· **PRESENT: Dr. Venkata Ramakrishna Badarinath Nandula, Member (Judicial)**
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.09.2022 AT 10.30 AM

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP No.9/241/AMR/2022	IA(Companies Act)/14/2022	241	Chinthaginjala Sudhakara Rao Vs. Swathisir Plastic Industries (India) Private Limited & 7 others

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Mr.Paturi Srihari, learned Counsel is present for the Petitioner. Mr.Naresh Kumar Sangam, learned Counsel is present for R1-R7. Counters are not yet filed. At request of the learned Counsel appearing for R1-R7 two weeks' time is granted for filing counters, list the matter on 17.10.2022.

IA(Companies Act)/14/2022:

This is an application filed by the Company Petitioner for leave of this Tribunal to file correct e-Form DIR-12 relating to the subject Company, in place of Annexure-11.

According to the Ld. Counsel, the Company Petitioner instead of submitting e-Form DIR-12 which is now filed along with this application, had earlier inadvertently submitted Annexure-11, hence leave is sought to file Form DIR-12. I am of the opinion that by allowing this petition no prejudice will be caused to the respondent as it will open for the respondent to comment on this document if the respondent so choses. Therefore, the IA is allowed. The Petitioner is permitted to file e-Form DIR-12. Accordingly, this IA is allowed.

Sd/-

MEMBER JUDICIAL